### HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

EMG- CM Nos. 88 & 89/2020 in WP(C) No. 915/2020 CM No. 2266/2020 (Through Video Conferencing)

Mohammad Sadiq Wani

...Petitioner(s)

Through:- Mr. S. A. Naik, Advocate (Through Video Call)

v/s

Union Territory of J&K and others

....Respondent(s)

Through:- Mr. Ayjaz Lone, Dy AG (Through Video Call)

## Coram: HON'BLE MR. JUSTICE RAJESH BINDAL, JUDGE

# AMMU & ORDER

### EMG-CM No. 89/2020

1. Learned counsel for the petitioner submitted that due to lockdown in the City because of Corona-virus, he had not been able to get the Court fees to be annexed with on this petition. He seeks some time to do the needful after the Court re-opens.

2. The application is allowed. The petitioner is permitted to submit Court fees in the Registry in terms of the Circular No. 16/GS dated 29.03.2020 issued by the High Court.

3. The application is disposed of, accordingly.

#### EMG-CM No. 88/2020

The prayer made in the present application is for preponing the date of hearing in the main petition from 01.09.2020 to today.

Learned counsel for the non-applicants does not have any objection to the prayer made in the application.

The application is allowed. The date of hearing in the main petition is preponed from 01.09.2020 to today.

The writ petition is taken on Board.

On request of learned counsel for the petitioner, adjourned to

11.06.2020.



Jammu 03.06.2020 Vijay